

border villages suffered at their hands. They have been requested to take immediate necessary steps to prevent the recurrence of such incidents.

Meanwhile, the security forces deployed along the border have intensified their patrolling and surveillance. This matter has been taken up and would be further pursued at the border liaison meetings at the Field Commanders level.

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18.15 hrs.

PAPERS LAID ON THE TABLE

**Notification Under Foreign Exchange Regulation Act, 1973**

[*English*]

MR. CHAIRMAN : We have some supplementary list of business. Shri Dalbir Singh.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): I beg to lay on the Table a copy of the Notification No. 10/22/90-NRI-CELL (Hindi and English versions) published in Gazette of India dated the 17th July, 1992 together with an explanatory memorandum regarding exemption to persons who have been resident outside India from the obligation of surrender of their foreign currency assets held abroad when they return to India issued under section 14 of the Foreign Exchange Regulation Act, 1973 [Placed in Library - see No. LT-2258/92]

MR. CHAIRMAN: The House stands adjourned to re-assemble on Monday, the 20th July, 1992 at 11.00 a.m.

18.17 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Monday, July 20, 1992/ Asadha 29, 1914 (Saka)*